

## Delegations Sent to Foreign Countries

## DELEGATIONS SENT TO FOREIGN COUNTRIES

\*411. **Shri Madhao Reddi:** Will the Minister of Education be pleased to state:

(a) the number of Government sponsored delegations (cultural and other goodwill missions) sent to foreign countries so far during the year 1954; and

(b) the number of persons included in these delegations?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):** (a) Six.

(b) Sixty six.

## BRACKISH WATER

\*412. **Shri S. C. Samanta:** Will the Minister of Education be pleased to state:

(a) whether any research and experiments were carried at the Indian Institute of Science Bangalore, convert brackish water into pure water; and

(b) whether such experiments have been carried out in other Institutes in India?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):** (a) Yes.

(b) Yes, at the National Chemical Laboratory, Poona, and the Fuel Research Institute, Jealgora.

## MAGISTRATE'S COURTS IN TRIPURA

\*416. **Shri Dasaratha Deb:** Will the Minister of States be pleased to state:

(a) whether it is a fact that a number of cases triable by First Class Magistrates are pending in Tripura as Government could not depute First Class Magistrates there; and

(b) if so, the names of the Divisions that have been suffering because of this drawback and the measures that Government propose to take in this direction?

**The Minister of Home Affairs (Dr. Katju):** (a) No.

(b) Does not arise.

## CREDIT INSTITUTIONS

\*417. **Shri Ajit Singh:** Will the Minister of Finance be pleased to state what steps have been taken for creating a network of credit institutions in India, specially in rural areas to meet the requirements of agriculture and industry?

**The Deputy Minister of Finance (Shri A. C. Guha):** It is so wide a question that specific information is hardly possible in reply to a single question. A note giving the required information in broad outlines is laid on the Table of the Sabha. [See Appendix III, annexure No. 39.]

## खुदाइयाँ

\*४२१. **श्री विनंबर सिंह :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि क्या मोहनेजोदड़ो और हरप्पा काल की वस्तुओंका, जिन से उस काल की सभ्यता पर प्रकाश पड़ सके, पता लगाने के लिये कोई खुदाइयाँ की गई हैं ?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):** Yes.

## UNTOUCHABILITY

\*422. **Shri Buchhikotiah:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Andhra Government have submitted proposals for the removal of untouchability and for the rehabilitation of ex-Criminal Tribes in the State; and

(b) if so, what are the main features of the proposals?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) Yes.

(b) The main features of the schemes are:—

(A) *Removal of untouchability*—

- (i) Educational Advancement; and
- (ii) Propaganda and publicity.

(B) *Welfare of Ex-Criminal Tribes*—

- (i) Educational Advancement;
- (ii) Economic uplift; and
- (iii) Public Health and Rehabilitation.

WELFARE OF BACKWARD COMMUNITIES

\*423. **Shri Gadlingana Gowd:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Andhra Government have submitted any schemes for the welfare of the Backward Classes other than the Scheduled Castes, Scheduled Tribes and ex-Criminal Tribes for 1954-55;

(b) if so, what are the schemes; and

(c) the amount that has been sanctioned by Government?

The Deputy Minister of Home Affairs (Shri Datar): (a) No. There are no Communities in the State of Andhra eligible for the grant earmarked for the welfare of Other Backward Classes.

(b) and (c). Does not arise.

DELIMITATION COMMISSION

\*428. **Shri S. N. Das:** Will the Minister of Law be pleased to state:

(a) whether the Delimitation Commission have effected any change in their procedure and method of work in the light of the criticisms made on the floor of the House, during the Sixth session; and

(b) if so, what are the changes effected?

The Minister of Law and Minority Affairs (Shri Biswas): (a) No.

(b) None. The procedure and the method of work of the Commission

have been laid down in the Delimitation Commission Act, 1952, and these have been and are being followed by the Commission throughout.

CENTRAL INTELLIGENCE BUREAU

\*433. **Ch. Raghbir Singh:** Will the Minister of Finance be pleased to state:

(a) the number of cases of smuggling and corruption so far detected by the Central Intelligence Bureau in which the culprits have been prosecuted; and

(b) what success has been achieved as a result of existence of a separate wing?

The Deputy Minister of Finance (Shri A. C. Guha): (a) The Bureau is still in its formative stage. It has not been possible so far to put it on a proper working stage for want of necessary personnel. However, it has so far investigated two fraud cases and also conducted investigations into allegations of corruption against officers of the Central Excise and Customs Departments in two cases.

In addition the Bureau has carried out surveys of the Land Customs frontiers with Daman, Goa, West Pakistan, East Pakistan and also of the frontier between Pakistan and Kashmir with a view to preventing smuggling and strengthening the Customs patrols on these frontiers.

(b) It is too early to judge the success achieved by the Bureau.

NAVAL TRAINING CENTRES

\*436. **Shri S. C. Samanta:** Will the Minister of Defence be pleased to state:

(a) the progress of the two new Naval Training Centres opened in 1948;

(b) which of the Centres has trained the larger number of Direct Entry Officers and ratings; and

(c) what are the difficulties that these training centres are experiencing in making speedy progress?